

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 158
TO BE ANSWERED ON 29.01.2026

IMPLEMENTATION OF SCHEDULED TRIBES EMPLOYMENT PROVISIONS

158. SHRI AASHTIKAR PATIL NAGESH BAPURAO:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government is aware of ongoing protests by the Scheduled Tribes community in Hingoli district regarding prolonged vacancies in Government and semi-Government posts earmarked for Scheduled Tribes candidates and if so, the details of the number of sanctioned vacancies that remain unfilled in the district along with the estimated timeline for filling these posts;
- (b) the steps the Government has taken or proposes to take to ensure that Scheduled Tribes job vacancies are filled expeditiously in the Hingoli region of Maharashtra including special recruitment drives launched, monitoring mechanisms or coordination established with the State Government; and
- (c) whether the Government has received representations or complaints from tribal organisations or community groups in Hingoli regarding delays in Scheduled Tribes certificate verification or other procedural obstacles affecting tribal employment opportunities and if so, the action taken to streamline such processes?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a) to (c): The State Government of Maharashtra has informed that there are no ongoing protests by the Scheduled Tribe community in Hingoli district and that vacancies reserved for Scheduled Tribe candidates are filled in accordance with the prescribed reservation policy. Further, no representations or complaints have been received from tribal organisations or community groups in the Hingoli district regarding delays in Scheduled Tribe certificate verification or related procedural obstacles.

The Government of Maharashtra has further informed that the verification of Scheduled Tribe certificates is carried out by the competent Caste Scrutiny Committees under the Tribal Development Department in accordance with the relevant Act of 2000 and Rules of 2003, and instructions are issued from time to time to ensure timely disposal of cases.
